

New Delhi, dated 18.4.2011

Office Memorandum

Subject : Compliance of OM dated 11-3-2011 of DOPT (copy enclosed as Annexure A) for completion of DPC for Vacancy Year 2011-2012 upto 31-3-2011

The undersigned is directed to refer to the OM dated 11-3-2011 issued by DOPT in which all the cadre controlling authorities have been directed to complete the DPCs for Vacancy Year 2011-2012 upto 31-3-2011.

2. In the case of Group 'A' ICLS posts, the JS(A), MCA shall be the 'designated authority' for monitoring the compliance of DOPT directions.

3. In the case of Group B and C posts in field offices, the respective RDs are appointed as 'designated authority' in this matter and for issuing certificates to MCA Hqrs that ---

'DPCs upto the vacancy year 2011-2012 in respect of all Group C posts, all erstwhile Group C posts upgraded to Gr. B wef. 9-4-2009 by DOPT and all other Group B posts (except STA, SCA, IO, CP and PS) have been completed in the region'.

4. The certificates by RDs is required to be sent to the Ministry by 29.04.2011 for reporting compliance (or non-compliance) to Secretary, MCA on 2-5-2011 and further reporting to DOPT (Estt.) in terms of their OM dated 11-3-2011. The statement (under signature of RDs) as per Annexure B is also required in respect of each of the Group B and C posts, along with the above certificates.

Encl : 3 pages


18/4/11
(RK Pandey)

Under Secretary to the Government of India
(Telefax : 23383507)

To,

(1) RD(NWR) Ahmedabad, RD(WR) Mumbai, RD(SR) Chennai, RD(ER) Kolkata, RD(NER) Guwahati and RD(NR) Noida --- For action as above.

(2) SO, Ad.II --- For action in respect of posts outside RD jurisdiction

✓ Copy to : The E.G cell (for loading in Employees Corner under title 'Promotions—DOPT instructions')

Annex-A 13

No.22011/1/2011-Estt.(D)

भारत सरकार

Government of India

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय

Ministry of Personnel, Public Grievances and Pensions

(कार्मिक और प्रशिक्षण विभाग)

(Department of Personnel & Training)

स्थापना (घ)/Establishment (D)

नॉर्थ ब्लॉक, नई दिल्ली

North Block, New Delhi

Dated: 11.03.2011

OFFICE MEMORANDUM

Subject: Procedure to be observed by the Departmental Promotion Committees (DPCs) - Model Calendar for DPCs and related matters - Regarding.

The undersigned is directed to invite reference to the Department of Personnel and Training Office Memorandum No.22011/5/86-Estt(D) dated 10.04.1989 containing consolidated instructions on DPCs. These instructions *inter-alia* provide that the DPCs should be convened at regular intervals (by laying down a time-schedule for this purpose) to draw panels which could be utilised for making promotions against the vacancies occurring during the course of a year. This enjoins upon the concerned authorities to initiate action to fill up the existing as well as anticipated vacancies well in advance of the expiry of the previous panel by collecting relevant documents like Seniority List, Annual Confidential Reports (ACRs), etc. for placing before the DPCs.

2. The above instructions have been reiterated vide this Department's O.M. No.22011/9/98-Estt.(D) dated 8.9.1998. In these instructions, it has been further stated that delays in promotions result in considerable frustrations amongst the officers, thereby adversely affecting their morale and overall productivity. As a remedial measure, it has been suggested that all Ministries/Departments provide for a time schedule for convening DPCs. A time schedule for convening DPCs was prescribed with the objective of ensuring that the prepared panel is utilized as and when the vacancy arises during the course of the vacancy year. It has been prescribed that in all cases requiring approval of ACC, administrative action for convening DPCs is initiated at least 8 ½ months before the commencement of the vacancy year and that DPCs are held at least 4 months before the commencement of the vacancy year. In other cases where approval of ACC is not required, it has been prescribed that DPCs should be held at least two months before the commencement of the vacancy year. A model calendar was also prescribed for DPCs. It was expected that this time frame will be followed in letter and spirit for all DPCs.

contd..2/-



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3. Instances have come to the notice of this Department where DPCs are not being held in advance of the vacancy year as per the prescribed schedule. Delays in holding DPCs not only affect the manpower planning in various Ministries/Departments, but also impede the career progression across the Board. Administrative delays in holding of DPCs have been viewed adversely by the Courts and is the main reason for litigation before CAT and various High Courts.

4. Non-adherence to time frame of DPCs is a matter of serious concern to the Government. Hence, all concerned cadre controlling authorities are once again counselled to ensure strict adherence to the model calendar for the DPCs as circulated vide this Department's O.M. dated 8.9.1998. Wherever DPCs are yet to be held for the vacancies arising in the year 2011-2012, the same may be completed by 31.3.2011 and for future vacancy years, the time frame referred to in Para 2 above may be strictly complied with.

5. All Ministries/Departments are also advised to immediately nominate an officer of the level of Joint Secretary as the designated authority for ensuring timely holding of DPCs and to certify adherence to the model calendar for all DPCs in the Ministries/Departments.

6. Hindi version will follow.

Smita Kumar
(Smita Kumar)

Director (Establishment-I)

To

All Ministries/Departments of the Government of India.

Copy to:-

1. The President's Secretariat, New Delhi.
2. The Vice-President's Sectt, New Delhi
2. The Prime Minister's Office, New Delhi.
3. The Cabinet Secretariat, New Delhi.
4. The Rajya Sabha Secretariat, New Delhi.
5. The Lok Sabha Secretariat, New Delhi.
6. The Comptroller and Audit General of India, New Delhi.
7. The Secy, Union Public Service Commission, New Delhi.
8. The Staff Selection Commission, New Delhi.
9. All attached offices under the Ministry of Personnel, Public Grievances and Pensions
10. All Officers and Sections in the Department of Personnel and Training.
11. Establishment(D) Section, DoP&T (50 copies)
12. NIC for updation on the website

Do
18/4/11

Ann-B

Name of Group B/C Post	Vacancies arising during vacancy year (April-March)	Vacancy Year 2007-2008	Vacancy Year 2008-2009	Vacancy Year 2009-2010	Vacancy Year 2010-2011	Vacancy Year 2011-2012
	<p>Employees eligible as on 1st January of the vacancy year</p> <p>(Example: For vacancy year 2011-12, completion of qualifying service in feeder grade to be seen on 1.1.2011)</p>					
	<p>APAR completion status of preceding 5 year period.</p> <p>(Example: For vacancy year 2011-2012, 5 APARs required are April 2005-March 2010)</p>					
	<p>Whether DPC held or not? If yes, the dates of DPC. If no, the reasons.</p>					


 R.K. Under
 BANDEY